

तीय गैर न्यायिक

प्रये

Rs. 100

ONE

HUNDRED RUPEES

100



सत्यमेव जयते

INDIA  
NON JUDICIAL



BG 365249

मध्य प्रदेश MADHYA PRADESH

FORM 26  
(See rule 4A)



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO COUNCIL OF STATE FROM MADHYA PRADESH

PART-A

I, Dr. L. Murugan, Son of Loganathan, aged 46 years resident of F-3, Aarthi Flats No. 353, Gujji First Street, Annanagar (East) Chennai- 600102, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bharatiya Janata Party.
- (2) My name is enrolled in 21, Annanagar Assembly Constituency, Tamil Nadu, at Serial No. 1117 in Part No. 75.
- (3) My contact telephone number (s) is/are +91-9003222892 and my email id is: lmurugantnbjp@gmail.com and my social media account(s) are:-
  - (i) Facebook:- Dr.L.Murugan

*Dr. L. Murugan*



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16071  
14/2/24

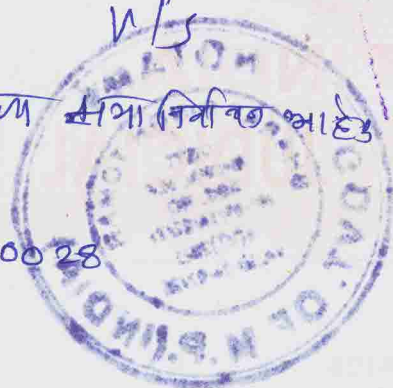
एल मुरगन व लोमाना पनभूरन मरु  
मरुमरि मरु - 141/3066 मरु कलोमी  
म. लोमरु - 6 मरु वरु मरु विवाह पकिरु  
शामने मरु मरु मरु मरु मरु



11/5  
शामने मरु मरु मरु मरु मरु

Rashil Singh  
Rashil Singh Tomar  
Stamp Vendor  
South T.T. Nagar, Bhopal

मरु - 43555590028



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- (ii) X:- @Murugan\_MoS  
(iii) Insta@murugan\_tnbjp

Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income-tax return (in Rupees)
1.	Self	AMCP0590P	2022-23 2021-22 2020-21 2019-20 2018-19	Rs. 21,53,730/- Rs. 14,85,930/- Rs. 29,86,150/- Rs. 29,18,501/- Rs. 25,99,175/-
2.	Spouse (DR. C. KALAIYARASI)	BINPK5122P	2022-23 2021-22 2020-21 2019-20 2018-19	Rs 13,19,660/- Rs. 11,71,510/- Rs. 16,55,520/- Rs. 9,20,026/- Rs. 6,48,214/-
3.	Dependent-1 (M. K. DHARANEESH)	IXVPD7553P	NIL	NIL
4.	Dependent-2 (M. K. INDARAJITH)	NIL	NIL	NIL

Pending criminal cases

**I declare that there is no pending criminal case against me.**

*(Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)*

OR

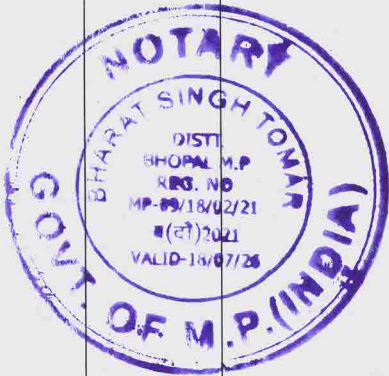
- (i) **The following criminal cases are pending against me:**  
*(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)*

Table

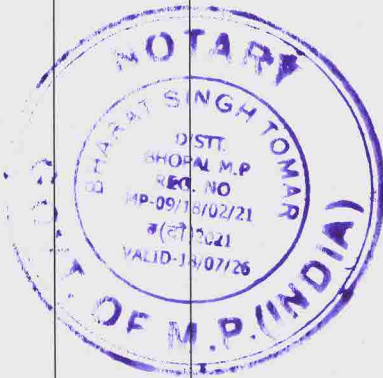


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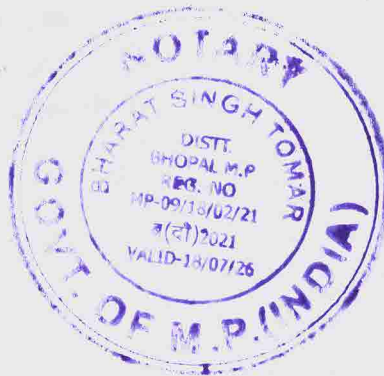
(a)	<b>FIR No. With name and address of Police Station concerned</b>	<p>1. FIR NO. 3975/2020 POLICE STATION - CHENGALPATTU DISTRICT- CHENGALPATTU (TAMIL NADU)</p> <p>2. FIR NO. 2727/2020 POLICE STATION- THIRUTANI DISTRICT-THIRUTANI (TAMIL NADU)</p> <p>3. FIR NO. 637/2020 POLICE STATION - THIRUVENNAINALLUR DISTRICT VILLUPURAM (TAMIL NADU)</p> <p>4. FIR NO. 2039/2020 POLICE STATION- KALLAKURICHI DISTRICT- KALLAKURICHI (TAMIL NADU)</p> <p>5. FIR NO. 1334/2020 POLICE STATION - THIYAGATHIRUGAM DISTRICT- KALLAKURICHI (TAMIL NADU)</p> <p>6. FIR NO. 1240/2020 POLICE STATION- CUDDALORE PUTHUNAGAR DISTRICT- CUDDALORE (TAMIL NADU)</p> <p>7. FIR NO. 1359/2020 POLICE STATION- APPANTHIRUPATHI DISTRICT-MADURAI (TAMIL NADU)</p> <p>8. FIR NO. 1552/2020 POLICE STATION- PALANI DISTRICT-DINDIGUL (TAMIL NADU)</p> <p>9. FIR NO. 1303/2020 POLICE STATION- KARUR TOWN DISTRICT-KARUR (TAMIL NADU)</p> <p>10. FIR NO. 1071/2020 POLICE STATION- ERODE NORTH DISTRICT-ERODE (TAMIL NADU)</p> <p>11. FIR NO. 982/2020 POLICE STATION- HOSUR TOWN DISTRICT-KRISHNAGIRI (TAMIL NADU)</p>
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		<p>12. FIR NO. 1548/2020 POLICE STATION SALEM CITY- SOORAMANGALAM, DISTRICT- SALEM (TAMIL NADU)</p> <p>13. FIR NO. 1323/2020 POLICE STATION- COIMBATORE CITY-RATHINAPURI DISTRICT-COIMBATORE (TAMIL NADU)</p> <p>14. FIR NO. 1660/2020 POLICE STATION-CHENNAI CITY- ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>15. FIR NO. 1661/2020 POLICE STATION - CHENNAI CITY- ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>16. FIR NO. 532/2020 POLICE STATION - CHENNAI CITY- MAMBALAM, DISTRICT- CHENNAI (TAMIL NADU)</p> <p>17. FIR NO. 792/2020 POLICE STATION - CHENNAI CITY- CMBT, DISTRICT- CHENNAI (TAMIL NADU)</p> <p>18. FIR NO. 5701/2020 POLICE STATION - CHENNAI CITY- THIRUVOTTIYUR, DISTRICT- CHENNAI (TAMIL NADU)</p> <p>19. FIR NO. 797/2020 POLICE STATION - CHENNAI CITY- CMBT, DISTRICT- CHENNAI (TAMIL NADU)</p> <p>20. FIR NO. 738/2020 POLICE STATION - CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)</p> <p>21. FIR NO. 739/2020 POLICE STATION- CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)</p> <p>22. FIR NO. 740/2020 POLICE STATION-</p>
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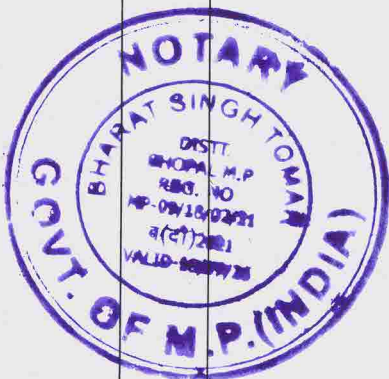


		CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)  23. FIR NO. 1505/2020 POLICE STATION- MADURAI CITY- THIRUPARANKUNDRAM, DISTRICT- MADURAI (TAMIL NADU)
(b)	<b>Case No. with Name of the Court</b>	<p>1. Murosolli Trust filed a complaint for defamation in the Additional Special Court for trial of criminal cases related to elected Members of Parliament and Members of Legislative Assembly of Tamilnadu against Dr. L. Murugan, M.P, Rajya Sabha in C.C. No. 47 of 2022.</p> <p>2. Dr. L. Murugan filed a quash petition in CrI.O.P. No. 10277 of 2022 which was dismissed on 05.09.2023.</p> <p>3. Dr. L. Murugan filed a Special Leave Petition in the Hon'ble Supreme Court in S.L.P. (Crl) Nos. 12091 – 12092 of 2023 on 27.09.2023 where an interim stay was granted and the same is pending.</p>



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(c)	<b>Section(s) of concerned Acts/Code s involved (give no. of theSection , e.g. Section .....of IPC, etc.).</b>	<ol style="list-style-type: none"> <li>1. FIR No. 3975/2020 UNDER SECTION 143,270 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT.</li> <li>2. FIR No. 2727/2020 UNDER SECTION 143, 341, 188, 269, 270 OF IPC AND SECTION 51 MANAGEMENT ACT. OF DISASTER</li> <li>3. FIR No. 637/2020 UNDER SECTION 143, 188 AND 269 OF IPC</li> <li>4. FIR No. 2039/2020 UNDER SECTION 143, 269 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT</li> <li>5. FIR No. 1334/2020 UNDER SECTION 143, 188 OF IPC AND SECTION SI OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT</li> <li>6. FIR No. 1240/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION ST OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT</li> <li>7. FIR No. 1359/2020 UNDER SECTION 143, 188 AND 290 OF IPC</li> <li>8. FIR No. 1552/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT.</li> <li>9. FIR No. 1303/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT.</li> <li>10. FIR No. 1071/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT</li> </ol>
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		<p>11. FIR No. 982/2020 UNDER SECTION 188 AND 270 OF IPC AND SECTION 134 OF T.N. PUBLIC HEALTH ACT.</p> <p>12. FIR No. 1548/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51-B OF DISASTER MANAGEMENT ACT AND SECTION 2 AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT.</p> <p>13. FIR No. 1323/2020 UNDER SECTION 143, 341 AND 269 OF IPC</p> <p>14. FIR No. 1660/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.</p> <p>15. FIR No. 1661/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.</p> <p>16. FIR No. 532/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 51 (b) OF DISASTER MANAGEMENT ACT</p> <p>17. FIR No. 792/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT.</p> <p>18. FIR No. 5701/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT</p> <p>19. FIR No. 797/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.</p> <p>20. FIR No. 738/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION</p>
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*Deviyani*

		<p>41 (6) OF CITY POLICE ACT</p> <p>21. FIR No. 739/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT.</p> <p>22. FIR No. 740/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT.</p> <p>23. FIR No. 1505/2020 UNDER SECTION 269 AND 270 OF IPC</p>
(d)	<b>Brief description of offence</b>	<p>i. ALL 23 CASES RELATE TO VIOLATION OF LAWS DURING PUBLIC PROTEST</p> <p>ii. 1 IS RELATED TO DEFAMATION CASE</p>
(e)	<b>Whether charges have been framed (mention YES or NO)</b>	<p>NO</p> 
(f)	<b>If answer against (e) above is YES, then give the date on which charges were framed</b>	NOT APPLICABLE

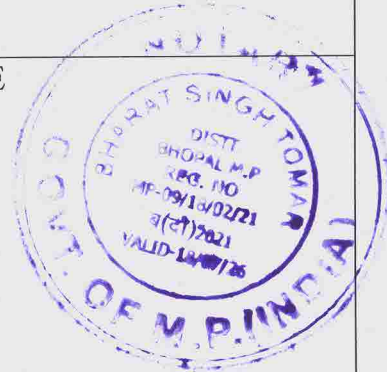
*Devi Singh*

(g)	Whether any Appeal/ Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE
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(5) Cases of conviction

- (i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below) OR
- (ii) I have been convicted for the offences mentioned below: (If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)
- Table**

(a)	Case No.	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section ..... of IPC, etc.).	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE



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(e)	<b>Dates of orders of conviction</b>	NOT APPLICABLE
(f)	<b>Punishment imposed</b>	NOT APPLICABLE
(g)	<b>Whether any Appeal has been filed against conviction order (Mention YES or No)</b>	NOT APPLICABLE
(h)	<b>If answer to (g) above is YES, give details and present status of appeal</b>	NOT APPLICABLE



(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

**Note:**

1. Details should be entered clearly and legibly in **BOLD** letters
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W.P (C) No. 536 of 2011.

*[Handwritten signature]*

(6) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

**A. Details of movable assets:**

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

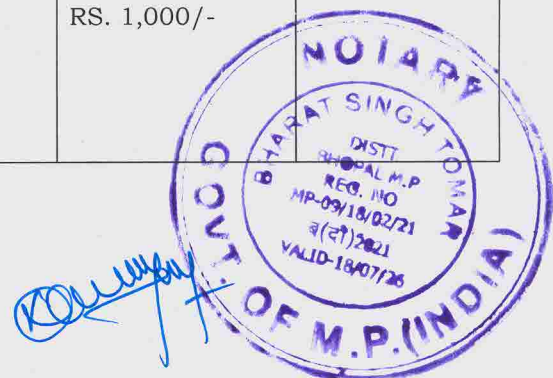
Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

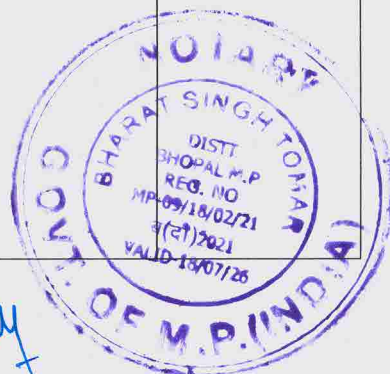
Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

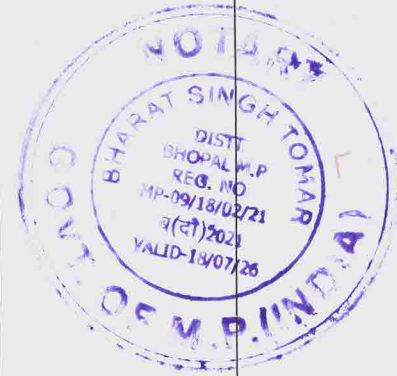
Sl. No.	Description	Self	Spouse	Dependent 1	Dependent 2
		DR L MURUGAN	DR. C. KALAIYARASI	M. K. DHARANEESH	M. K. INDARAJITH
i	Cash in Hand	Rs. 45,000/-	Rs. 70,000/-	Rs. 5000/-	NIL
	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non-Banking	i) CANARA BANK KHAN MARKET, DELHI A/C 904320101145 03 RS. 61,694.27/- ii) State Bank of India Parliament Branch Delhi	i) STATE BANK OF INDIA KILPAUK BRANCH, CHENNAI A/C 11073707161 RS. 6,08,046/-	i) STATE BANK OF INDIA Shastri Bhawan Branch, New Delhi A/C 42162923034 RS. 1,000/-	NIL



	Financial Companies and Co-operative societies and the amounting each such deposit	A/C 40352638251  Rs. 21,87,794.03/-	(ii) Indian Bank Chetpat Branch A/c No. 6976304405  Rs. 11,603- 90 paise		
(iii)	Details of investment in Bonds, debentures/shares and unit in companies/ Mutual funds and others and the amount.	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount	i) LIC OF INDIA POLICY NO. 7080322281 Rs. 1,00,000/-  ii) LIC OF INDIA POLICY NO. 7080322282 Rs. 1,00,000/-  iii) LIC OF INDIA POLICY NO. 7080322283 Rs. 1,00,000/-  iv) LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/-  v) LIC OF INDIA POLICY NO. 7080322285 Rs. 1,00,000/-  vi) LIC OF INDIA POLICY NO. 708574938 Rs. 5,00,000/-  vii) LIC OF INDIA POLICY NO. 318835974	i) LIC OF INDIA POLICY NO. 702735403 Rs. 5,00,000/-  ii) LIC OF INDIA POLICY NO. 719824757 Rs. 2,50,000/-  iii) LIC OF INDIA POLICY NO. 708627946 Rs. 5,00,000/-  iv) LIC OF INDIA POLICY NO. 318835969 Rs. 15,00,000/-  v) SBI LIFE INSURANCE POLICY NO. 2K524837902 Rs. 3,85,000/-  vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/-	LIC OF INDIA POLICY NO. 702735398 RS. 1,00,000/-	LIC OF INDIA POLICY NO. 705072325 RS. 1,00,000/-

		Rs. 3,00,000/- viii) LIC OF INDIA POLICY NO. 318835950 Rs. 7,00,000/- ix) KOTAK LIFE INSURANCE Policy No. 09412946 Rs. 19,12,000/- x) MAX LIFE- LIFE PERFECT PARTNER SUPER-20 PAY POLICY NO. 106042310 RS. 3,26,846/- xi) LIC OF INDIA POLICY NO. 326828693 Rs. 15,00,000/- xii) SBI LIFE SMART PRIVILEGE POLICY NO.  Rs. 6,00,000/-			
		<b>Note:</b> Above details reflect maturity amount value of ongoing insurance policies.			
v	Personal loans/advance given to any person or entity including firm, company, trust etc and other receivables from debtors and the amount,	NIL	NIL	NIL	NIL
vi)	Motor Vehicles / Aircrafts / Yachts Ships ( Details of Make, registration number etc. year of purchase and amount)	Maruti Suzuki Swift, TN 02 BA 8959, Year- 2014 Rs. 5,00,000/-	Honda Activa TN 02 BE 7608, Year- 2016 Rs. 40,000/-	NIL	NIL
vii)	Jewellery, bullion and valuable thing(s) (Given details weight and value)	240 Grams Gold, Rs. 11,00,000/-	720 Grams Gold, Rs. 33,00,000/-	NIL	NIL

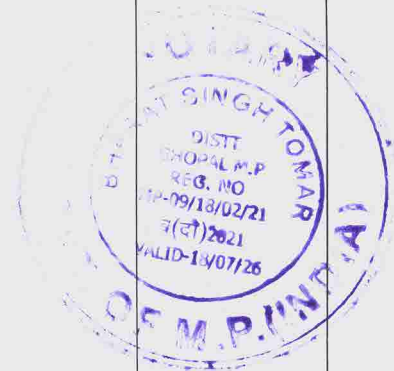
viii)	Any other assets such as value of claims / interests.	NIL	NIL	NIL	NIL
ix)	Gross Total Value	Rs. 1,02,33,334-30 paise	Rs. 86,64,649-90 paise	Rs. 1,06,000/-	Rs. 1,00,000/-

**B. Details of Immovable Assets:**

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format

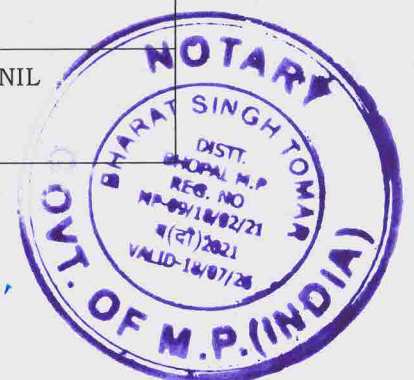
Sl. No.	Description	Self	Spouse	Dependent 1	Dependent 2
(i)	Agriculture Land Location(s) Survey number(s)	Namakkal district, paramathi sub-district kelsatthampur 326/1, 326/3, 326/9, 347/1, 347/2, 348/3, 348/6, 350/5, 350/9, 326/2, 326/6A, 326/6B, 326/6C, 326/6D, 326/6E 326/8, 326/10, 347/3-6 348/1, 348/4, 350/4, 350/8,  (2) North Chennai Reg. District Ponneri sub-district Peruvallure village	NIL	NIL	NIL



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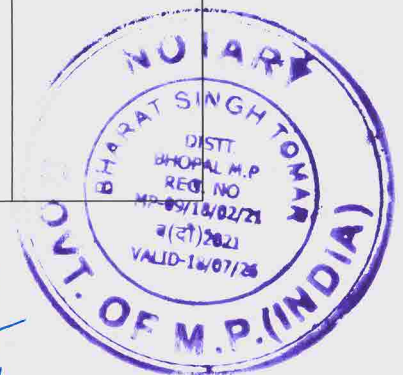
		Survey No. 161/8A			
	Area (total Measurement in acrs)	1) 1/3 share in 11.5 acres (total Land area) 2) 44 cents	NIL	NIL	NIL
	Whether inherited property(Yes/No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	1) 26/02/2020 2) 03/5/2017	NIL	NIL	NIL
	Cost of land in case of purchase at the time of purchase	1) Rs. 8,00,000/- 2) Rs. 9,17,000/-	NIL	NIL	NIL
	Any investment on the land by way of development, constructions etc	Rs. 5,00,000/-	NIL	NIL	NIL
	Approximate current market value	1) Rs. 12,00,000 2) Rs. 20,00,000	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	Namakkal district Navani village survey no. 683/4A3	NIL	NIL
	Area (total measurement in sq ft)	NIL	5,717 ½ sq. ft.	NIL	NIL
	Whether inherited property(Yes/No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self	NIL	2/7/2020	NIL	NIL

*Devi*



	acquired property				
	Cost of land (in case of purchase of self acquired property)	NIL	Rs. 5,73,000/-	NIL	NIL
	Any investment on the land by way of development, constructions etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	Rs. 7,00,000/-	NIL	NIL
(iii)	Commercial Buildings	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (Including apartments): Location(s) Survey number(s)	T. S. 31 part Ayanavaram village	i) T. S. 31 part Ayanavaram village ii) Koyambad village, Survey No. 221/1 (Part) chennai district	NIL	NIL
	Area (total measurement in sq.ft)	1/2 share of 394.91 sq.ft, UDS	i) 1/2 share of 394.91 sq.ft, UDS ii) 2476.5 sq.ft	NIL	NIL
	Built up area (total measurement in sq.ft)	1/2 share of 720 sq.ft	i) 1/2 share of 720 sq.ft ii) 3000 sq. ft.	NIL	NIL
	Whether inherited property(Yes/No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	12.10.2015	i. 12.10.2015 ii. 30.06.2022	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	Rs. 28,00,000/-	(i) Rs. 28,00,000/- (ii) Rs. 1,21,25,000/-	NIL	NIL

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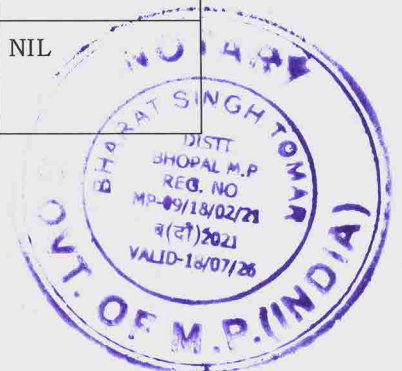
	Any investment on the property by way of development, construction etc	NIL	NIL	NIL	NIL
	Approximate current market value	Rs. 37,50,000/-	i)Rs. 37,50,000/- ii)Rs.1,21,25,000/-	NIL	NIL
(v)	Other (Such as interest in property)	NIL	NIL	NIL	NIL
	<b>Total of Current market value of (i) to (v) above</b>	Rs. 69,50,000/-	Rs.1,65,75,000/-	-	-

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl. No.	Description	Self	Spouse	Dependent 1	Dependent 2
(i)	Loan or dues to Bank / Financial institution(s) Name of the Bank or Financial Institution, Amount outstanding, Nature of Loan	Personal Loan : Rs. 20,00,000/- State Bank of India Parliament Branch Delhi	Housing Loan Rs. 90,00,000/- from State Bank of India PB Branch Annanagar Chennai	NIL	NIL
	Loan or dues to any other individual / entity other than mentioned above Name(s) amount outstanding nature of loan	NIL	Rs. 10,00,000/-	NIL	NIL
	<b>Grand Total of liabilities</b>	Rs. 20,00,000/-	Rs. 1,00,00,000/-	NIL	NIL

*Devi Singh*



(ii)	Government dues: Dues to Departments dealing with Government accommodation	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished namely: -</p> <p>(i) The address of the Government accommodation:</p> <p style="margin-left: 40px;">(i) 1 K Kamraj lane, New Delhi</p> <p style="margin-left: 40px;">(ii) B 15-74, Bungalows Bhopal Madhya Pradesh</p> <p>(ii) There is no dues payable in respect of above Government accommodation, towards-</p> <p>(a) rent;</p> <p>(b) electricity charges;</p> <p>(c) water charges; and</p> <p>(d) telephone charges as on (date)</p> <p>[ the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note -- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>				<p>✓ YES/NO (Pl. tick the appropriate alternative)</p>
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	
		Self	Spouse	Dependent-1	Dependent-2	
(iv)	Income tax dues	NIL	NIL	NIL	NIL	
(v)	GST Dues	NIL	NIL	NIL	NIL	
(vi)	Municipal/Property tax dues	NIL	NIL	NIL	NIL	
(vii)	Any other dues	NIL	NIL	NIL	NIL	
(viii)	Grand total of all Government dues	NIL	NIL	NIL	NIL	
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	NIL	NIL	NIL	

*[Signature]*



(7) Details of profession or occupation:

- (a) Self :- Agriculturist
- (b) Spouse:- Doctor

(8A) Details of sources of income:

- (a) Self: Agriculture
- (b) Spouse: Doctor
- (c) Source of income, if any, of dependents, .....N.A.....

**(8B) Contracts with appropriate Government and any public company or companies**

- (a) details of contracts entered by the candidate .....N.A.....
- (b) details of contracts entered into by spouse.....N.A.....
- (c) details of contracts entered into by dependents.....N.A.....
- (d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest....NA-----
- (e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners.....N.A.....
- (f) Details of contracts entered into by private companies in which candidate or spouse or dependents have share.....N.A.....

**(8) My educational qualification is as under:-**

**Degree of Doctor of Philosophy (Law), University of Madras, 2019**

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)

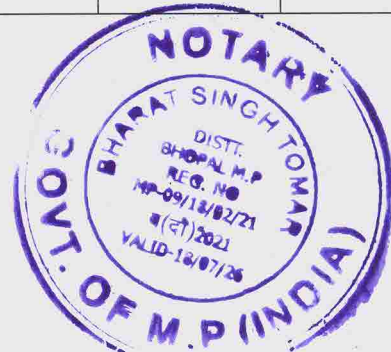
*[Handwritten signature]*



## PART-B

## (9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candidate		Dr. L. Murugan, Son of Loganathan,		
2.	Full postal address		F-3, Aarthi Flats No. 353, Gujji First Street, Annanagar (East) Chennai- 600102		
3.	Number and name of the constituency and State		21, Annanagar Assembly Constituency, Tamil Nadu		
4.	Name of the political party which set up the candidate (otherwise write 'Independent')		Bharatiya Janata Party		
5.	Total number of pending criminal cases		23		
6.	Total number of cases in which convicted		NOT APPLICABLE		
7.		PAN of	Year for which last income Tax return filed	Total income shown	
	(a) Candidate	AMCP0590P	2022-23	Rs. 21,53,730/-	
	(b) Spouse	BINPK5122P	2022-23	Rs. 13,19,660/-	
	(c) Dependent-1	IXVPD7553P	NIL	NIL	
	(d) Dependent-2	NIL	NIL	NIL	
8.	Details of Assets and Liabilities in Rupees				
	Description	Self	Spouse	Dependent-I	Dependent-II
A.	Moveable Assets (Total value)	Rs.1,02,33,334-30 paise	Rs. 86,64,649-90 paise	Rs. 1,06,000/-	Rs. 1,00,000/-
B.	Immovable Assets				
	I. Purchase Price of self-acquired immovable property	Rs. 45,17,000/-	Rs. 1,54,98,000/-	NIL	NIL
	II. Development/ construction cost of immovable property after purchase (if applicable)	Rs. 5,00,000/-	NIL	NIL	NIL

III.	Approximate Current market price— (a) self-acquired assets (Total Value) (b) inherited assets (Total Value)	Rs. 69,50,000/-  Rs. 69,50,000/-  NIL	Rs. 1,65,75,000/-  Rs. 1,65,75,000/-  NIL	NIL	NIL
9.	Liabilities				
(i)	Government dues (Total)	NIL	NIL	NIL	NIL
(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs. 20,00,000/-	Rs. 1,00,00,000/-		
10.	Liabilities that are under dispute				
(i)	Government dues (Total)	NIL	NIL	NIL	NIL
(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL
11.	Highest educational qualification: <b>Degree of Doctor of Philosophy (Law), University of Madras, 2019</b> (Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)				

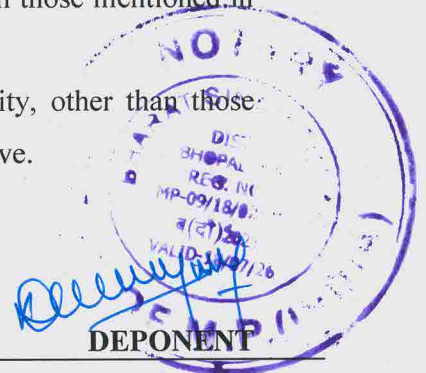
### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal on 15.02.2024



Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable" or "Not Known", as the case may be, should be mentioned,

Note: 4. The Affidavit should be either typed or written legibly and neatly.





## Additional affidavit to be submitted by candidates

Election to Council of States, from Madhya Pradesh.

I, Dr. L. Murugan, Son of Loganathan, aged 46 years, resident of F- 3, Aarthi Flats, No. 353, Gujji First Street, Annanagar (East) Chennai-600 102, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

1. I had been allotted the following govt. accommodation :-

- (i) 1 K Kamraj lane, New Delhi
- (ii) B 15-74, Bungalows Bhopal Madhya Pradesh

during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 15.02.2024.

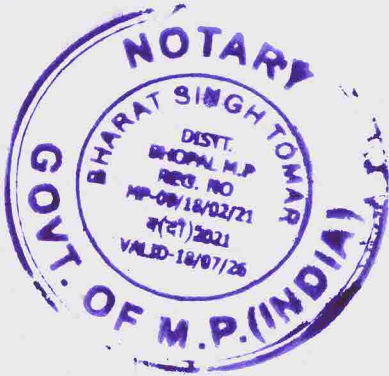
2. "No dues certificates" form the agencies concerned are attached hereto.

### VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Bhopal on 15.02.2024

  
DEPONENT



IDENTIFIED BY  
NAME Ashok Vishwakarma  
ADDRESS E-215, Anand Colony  
SIGNATURE [Signature]

TURN BEFORE ME THE  
WITHIN NAMED  
[Signature] 15/2/24 84-119  
page 12  
BHARAT SINGH TOMAR  
NOTARY & ADVOCATE  
BHOPAL M.P. INDIA